

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA


CP(IB) No.170/KB/2017

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 12<sup>th</sup> February 2018, 10.30 A.M

Name of the Company	RBL Bank Ltd-Vs-MBL Infrastructure Ltd		
Under Section	60 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

- (1) Mr. R.C. Presti, Adv.  
(2) Mr. Belazam Pandit, Adv.  
(3) Ms. Manini Kabi, Adv.  
4) Mr. SANJIB DAWN. Advocates > RBL
- } SBI  
Financial Creditor

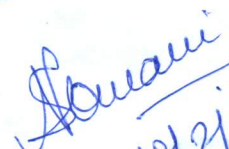
  
12/2/2018

  
12/2/2018

1. SIDHARTHA SHARMA  
2. NARAYAN BASU
- } ~~IDBI~~ PNB

  
12/2/2018

1. RATNANKO BANERJI, Sr. Adv.  
2. D.N. SHARMA, Adv.  
3. SHAUNAK MITRA, Adv.  
4. NEHA SOMANI, Pr. CS
- } Resolution Applicant /  
Mr. Anjanee Kr. Lakhota

  
12/2/2018

P.T.O.

1. Jyoti Singh, Adv. } Adv. for  
2. Rahul Auddy, Adv. } R P.

Rahul Auddy,  
Adv.  
12/2/18.

3. Lajew Ahuj's RP

~~Lajew Ahuj's~~  
12/2/18

1. AJAY GARGAR, ADVOCATE  
2. RAKHI PURNIMA PAUL ADVOCATE } for dissenting  
creditor  
(IDBI Bank).

Paul  
12/2/18.

**113. CP(IB) No. 170/2017 - IA (IB) No. 07/2017 - CA (IB) No. 50/2018 -RBL Bank Ltd. -Versus- MBL Infrastructure Ltd.**

**ORDER**

Ld. Counsel on behalf of the Resolution Professional (RP) as well as Ld. RP is present. Ld. Counsel for the financial creditors and the resolution applicant is present.

Ld. Counsel appearing on behalf of the RP submits that she has filed the Report dated 12/02/2018. It appears from the Report that voting percentage in favour of Resolution Plan under consideration is 78.15% and there is further progress in the approval of Resolution Plan by the Committee of Creditors (CoC) and that there are dissenting creditors too.

Ld. Counsel on behalf of the IDBI submits that IDBI is dissenting to the Resolution Plan. It is recorded.

Ld. Counsel appearing on behalf of the Resolution Applicant submits that he is filing a supplementary affidavit to CA(IB) No. 50/KB/2018, which is still pending for consideration and as per the direction of the Hon'ble NCLAT in **Company Appeal (AT) (Insolvency) No. 330 of 2017** Adjudicating Authority may pass any appropriate order in the interest of the company and stakeholders, but will not pass any order accepting the Resolution Plan.

List it on 28/02/2018.

Sd

(Jinan K.R.)  
Member (J)